

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 108**  
**(IB)-1457(PB)/2019**

**IN THE MATTER OF:**

Sahil Holdings Pvt. Ltd.

.... Applicant/petitioner

v.

Saluja Construction Co. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

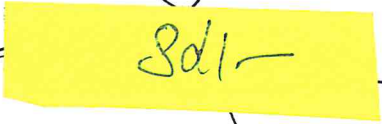
Mr. NPS Chawla, Mr. Surekh Baxy, Advs. with  
Mr. Pranshu, AR

For the Respondent

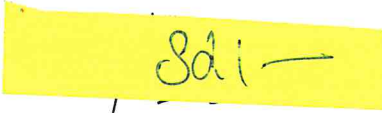
**ORDER**

Ld. Counsel for the petitioner seeks and is granted one week time to file rejoinder with a copy in advance to the counsel opposite.

List for arguments on 21.08.2019.

  
Sdi—

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
Sdi—

**(DR. DEEPTI MUKESH)**  
**MEMBER(JUDICIAL)**